

THE ELECTRICITY (REMOVAL OF DIFFICULTY) SEVENTH ORDER, 2005¹

Whereas the Electricity Act, 2003 (36 of 2003) (hereinafter referred to as the Act) came into force on the 10th June, 2003;

And whereas sub-section (73) of section 2 of Act defines a transmission licensee as a licensee authorised to establish or operate transmission lines;

And whereas sub-section (72) of section 2 of the Act provides that "transmission lines" means all high pressure cables and overhead lines (not being an essential part of the distribution system of a licensee) transmitting electricity from a generating station to another generating station or a sub-station, together with any step-up and step-down transformers, switch-gear and other works necessary to and used for the control of such cables or overhead lines, and such buildings or part thereof as may be required to accommodate such transformers, switch-gear and other works;

And whereas supply of electricity to the housing colonies of the operating staff of sub-stations located in the same premises is an integral part of the activity of transmission of electricity by a transmission licensee;

And whereas housing the operating staff in the premises, where such sub-station is located, is absolutely necessary in the interest of satisfactory operation of such sub-station; .

And whereas difficulties have arisen regarding the requirement of taking licence for supplying power to the housing units of the operating staff of the sub-stations by transmission licensees;

Now, therefore, the Central Government in exercise of its powers conferred by section 183 of the Act hereby makes this order in respect of supply of electricity to the housing colonies of the operating staff of sub-station, not inconsistent with the provisions of the Act, to remove the difficulties, namely:—

1. Short title and commencement.—(1) This order may be called the Electricity (Removal of Difficulty) Seventh Order, 2005.

(2) It shall come into force on the date² of its publication in the Official Gazette.

2. Supply of electricity to housing colony of sub-station.—The supply of electricity by a transmission licensee to the housing colonies of the operating staff, located in the premises of that sub-station, will be deemed to be an integral part of the activity of transmitting electricity and such licensee shall not be required to obtain licence under this Act for such supply of electricity.

1. Vide S.O. 796(E), dated 8th June, 2005, published in the Gazette of India, Extra., Pt. II, Sec. 3(ii), dated 8th June, 2005.

2. Came into force on 8-6-2005.